

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 749 OF 2024

IN THE MATTER OF:

AJAY KUMAR SINGH

.... APPLICANT

Versus

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY,
UTTAR PRADESH & ORS.

.... RESPONDENTS

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THROUGH

DATE: 29.12.2024

PLACE: NEW DELHI



**STHAVI ASTHANA
ADVOCATE FOR UPSIDA
C1/131 MOTI BAGH, SHANTI PATH,
NEW DELHI-110021
(M): 9711116034
(E): STHAVIASTHANA@GMAIL.COM**



INDIA NON 406 OFFICIAL



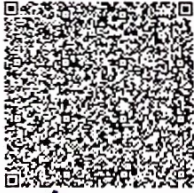
IN-UP21564981467193W

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP21564981467193W	₹10
Certificate Issued Date	:	26-Dec-2024 07:31 PM	
Account Reference	:	NEWIMPACC (SV)/ up14346404/ VARANASI SADAR/ UP-VNS	
Unique Doc. Reference	:	SUBIN-UPUP1434640440144265708136W	
Purchased by	:	ASHISH NATH	
Description of Document	:	Article 4 Affidavit	
Property Description	:	Not Applicable	
Consideration Price (Rs.)	:		
First Party	:	ASHISH NATH	
Second Party	:	Not Applicable	
Stamp Duty Paid By	:	ASHISH NATH	
Stamp Duty Amount(Rs.)	:	10 (Ten only)	

Signature.....
 ACC Name: POONAM GUPTA
 ACC Code: UPECOLUP14346404
 ACC Address: Teliyabagh, Varanasi
 MOBILE: 9839813767
 License No.: 168/100/56/141
 Tehsil: Sadar District-Varanasi



Please write or type below this line



THIS STAMP PAPER PART OF... ATTACHED

NOTARY REGISTER
SL.No. 749 Year 2024



Signature

Statutory Information
 1. This e-Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding Corporation of India.
 2. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
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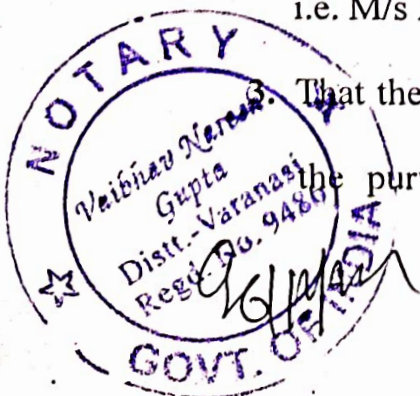
.... RESPONDENTS

RESPONSE AFFIDAVIT ON BEHALF OF RESPONDENT NO. 7,
UPSIDA

I, Ashish Nath, S/o Sri Kailash Nath, aged about 50 years, R/o 28,
Vindhyawasini Nagar, Orderly Bazar, Varanasi-221002, do hereby
solemnly affirm and state on oath as under:

1. That I am of the Respondent No. 7, Uttar Pradesh State Industrial Development Authority (hereinafter "UPSIDA"). I say that I am fully conversant with the facts of the case and in the abovementioned capacity am competent and authorized to swear the present Affidavit.
2. That the issue in the present case relates to Common Bio-Medical Waste Treatment Facility operated by the Respondent No. 2 herein, i.e. M/s AV Bio Medical Waste Solutions Services.

That the plot on which Respondent No. 2 is located comes under the purview of Gorakhpur Industrial Development Authority/



Respondent No. 9 herein and the said property does not come under the Respondent No. 7.

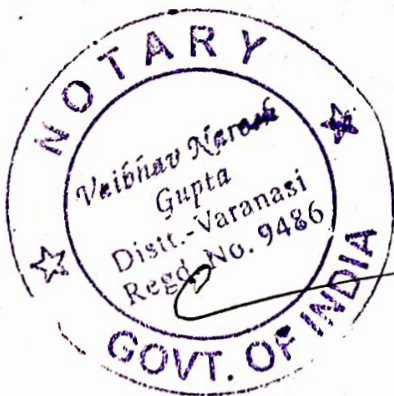
4. That the above response of Respondent No. 7, is submitted before this Hon'ble Tribunal for its perusal and necessary consideration.

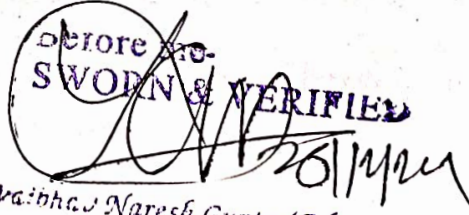

DEPONENT

VERIFICATION

Verified at Varanasi on this 26 day of December, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.


DEPONENT




Before Me
SWORN & VERIFIED
Vaibhav Naresh Gupta (Advocate)
NOTARY (Govt. of India)
Regd. No. 9486
Civil Courts Compound
Varanasi (U.P.) INDIA



भारत सरकार
Government of India



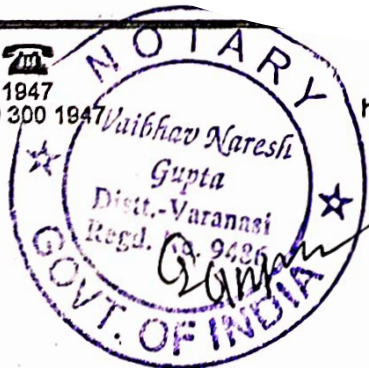
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